

(c) whether this will help in manufacturing a million motor cars of the Russian Volga type; and

(d) if so, the time by which the final decision in this regard is likely to be taken?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (d).

Government have no information.

DHANRAJ MILLS

*858. SHRI MADHU LIMAYE: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that in reply to a question during the Budget Session on Madhusudan Gordhandas he had stated that the Mills who had transferred their licences to Dhanraj Mills with the approval of the Textile Commissioner had been blacklisted; and

(b) whether blacklisting has in fact been done in this case?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) and (b). The Commerce Minister has stated that action was being taken to black list the firms concerned. Action was taken but it was found later that as the matter was subjudice black listing could not be done.

PROMOTION OF SHAREHOLDERS' ASSOCIATION IN PRIVATE COMPANIES

*859. SHRI R. K. AMIN: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to promote and strengthen the Shareholders Association as a check against the mismanagement by directors of a private company;

(b) if so, the steps proposed to be taken in the matter; and

(c) if the reply to part (a) above be in the negative, the alternative steps taken so far or to check the malpractices indulged by managing Directors?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): (a) to (c). The Indian Companies Act, 1956 provides a framework of rights and responsibilities which provide accountability of the

management to the shareholders and check misuse of power by them. While Government welcome shareholder's associations whose main object is to create an interest among shareholders and educate them in the proper exercise of their rights and responsibilities, Government do not have any proposal or promote or strengthen shareholders associations which are voluntary organisations.

The Companies Act contains several provisions which are designed to check malpractices indulged in by managing directors.

स्टेशन मास्टर्स और सहायक स्टेशन मास्टर्स को जारी किये गये आरोप-पत्र

*860. श्री अटल बिहारी वाजपेयी : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अखिल भारतीय स्टेशन मास्टर और सहायक स्टेशन मास्टर यूनियन द्वारा चलाये गये "नियम के अनुसार काम करो" आन्दोलन में भाग लेने के कारण स्टेशन मास्टर्स और सहायक स्टेशन मास्टर्स के विरुद्ध विभागीय जांच आरम्भ कराई गई है और उन्हें आरोप-पत्र जारी किये गये हैं;

(ख) क्या यह भी सच है कि जिस समय यह आन्दोलन रोक दिया गया था, उस समय स्टेशन मास्टर्स और सहायक स्टेशन मास्टर्स की यूनियन को आश्वासन दिया गया था कि उक्त आन्दोलन में भाग लेने वाले स्टेशन मास्टर्स और सहायक स्टेशन मास्टर्स के विरुद्ध कोई कार्यवाही नहीं की जायेगी; और

(ग) यदि हां, तो उस आश्वासन को पूरा न किये जाने के क्या कारण हैं ?

रेलवे मंत्री (श्री च० मु० पुनाचा) :

(क) "नियम के अनुसार काम करने" के लिये कोई कार्रवाई नहीं की गयी। लेकिन काम में बाधा डालने और देर लगाने वाला रबीया अपनाने के कारण कुछ कर्मचारियों के विरुद्ध कार्रवाई की गयी है।

(ख) जी नहीं।

(ग) सवाल नहीं उठता।